

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
BENCH : AT HYDERABAD :

D.A.No.527/90.

Date of Decision:5-12-1990.

D.Janardhan Reddy.

....Applicant  
Vs.

1. Union of India represented by  
The Secretary to Government,  
Department of Posts, New Delhi.
2. The Post Master General,  
Hyderabad Region, Hyderabad.
3. The Superintendent of Post  
Offices, Hanmakonda.

....Respondents

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Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri Naram Bhaskar Rao,  
Addl.CGSC

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAO : MEMBER (JUDICIAL)

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(Judgment of the Division Bench delivered by  
Hon'ble Shri B.N.Jayasimha, V.C.)

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The applicant is working as Assistant Post Master  
(Accounts) at Hanmakonda Head Post Office. He has filed this  
application aggrieved by an order No.RDH/2-73/90-91 dated  
21-5-1990 communicated in letter dt.23-5-90 in regard to  
his pay fixation.

2. The case was listed to-day on a letter from the  
learned counsel for the applicant dated 3-12-1990. The

*b/w*  
S. 100

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learned counsel for the applicant has also enclosed a copy of letter dt.24-8-90 of the Director General of Posts, New Delhi in which it is stated that the applicant's pay will be fixed in the pay scale of Rs.425-640 (pre-revised) under the provisions of F.R.22-C from the date of his actual promotion as LSG APM (Accounts). In these circumstances he seeks permission to withdraw this Original Application.

3. We have heard Shri K.S.R.Anjaneyulu, learned counsel for the applicant and Shri Naram Bhaskar Rao, learned standing counsel for the Respondents. In the circumstances stated above, the application is dismissed as withdrawn. No order as to costs.

*B.N.Jayasimha*  
(B.N.JAYASIMHA)  
Vice-Chairman

*D.Surya Rao*  
(D.SURYA RAO)  
Member (J)

Dated: 5th December, 1990.  
Dictated in Open Court.

*For Deputy Registrar (Judl)*

To avl/ to Govt.,  
1. The Secretary, /Union of India,  
Department of Posts, New Delhi.  
2. The Post Master General, Hyderabad Region, Hyderabad.  
3. The Superintendent of Post Offices, Hanmakonda.  
4. One copy to Mr. K.S.R.Anjaneyulu, Advocate  
1-1-365/A, Jawaharnagar, Hyderabad.  
5. One copy to Mr. N. Bhaskar Rao, Addl.CGSC. CAT. Hyd-Bench  
6. One spare copy.

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CHECKED BY  
TYPED BY

APPROVED BY  
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. B.N. JAYASIMHA : V.C.  
AND

THE HON'BLE MR. D. SURYA RAO : M(J)  
AND

THE HON'BLE MR. J. NARASIMHA MURTY : M(J)  
AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

DATE: ~~24~~ 5/12/90.

ORDER / JUDGEMENT:

M.A. R.A./C.A/No.

in

T.A. No.

W.P. No.

O.A. No. 527/90

Admitted and Interim directions  
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered/Rejected.

No order as to costs.

